

ITEM NO.3

COURT NO.2

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Criminal) No.129/2022

SUKASH CHANDRA SHEKHAR @ SUKESH & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(IA No.87378/2022 - FOR VACATION OF INTERIM ORDER; IA No.77348/2022 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.66773/2022 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.86846/2022 - FOR EXEMPTION FROM FILING AFFIDAVIT; IA No.86843/2022 - FOR INTERVENTION/ IMPLEADMENT; IA No.84409/2022 - FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES; IA No.70258/2022 - FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES; and, IA No.93440/2022 - FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 26-07-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. R. Basant, Sr. Adv.
Mr. Ashok K. Singh, Adv.
Ms. Ankita Baluni, Adv.
Mr. Akshay S., Adv.
Mr. Deepak Kumar, Adv.
Mr. Sandeep K. Bhardwaj, Adv.
Ms. Sonakshi Monga, Adv.
Ms. Tanishq Mehta, Adv.
Ms. Vinita Singh, Adv.
Mr. Aftab Ali Khan, AOR

For Respondent(s) Mr. SV Raju, LD ASG
Mr. Rajat Nair, Adv.
Ms. Sairica Raju, Adv.
Mr. Swati Ghildiyal, Adv.
Ms. Piyush Beriwal, Adv.
Mr. Gurmeet Singh Makker, AOR

Mr. K. M. Nataraj, LD ASG
Mr. S. V. Raju, LD ASG
Mr. Mukesh Kumar Maroria, AOR
Mr. Rajat Nair, Adv.
Ms. Swati Ghildiyal, Adv.
Ms. Sairica Raju, Adv.
Mr. Piyush Beriwal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In response to the additional affidavit filed on behalf of the petitioners, a compilation has been placed on record by Mr. S.V. Raju, learned Additional Solicitor General. He has also placed a copy of the complaint filed in the Prevention of Money Laundering Act, 2002 (PMLA) matter in the Court of Shri Parveen Singh, learned Additional Sessions Judge, Patiala House Courts, New Delhi.

Let the documents as well as copy of the complaint be taken on record.

Mr. R. Basant, learned Senior Advocates appearing for the petitioners prays for time to consider the documents and to file an appropriate reply, if required.

At the request of the Mr. Basant, the matter is adjourned to 05.08.2022.

The copy of documents received in a sealed cover have been perused by the Court. The documents be re-sealed and kept in a sealed cover till further orders.

List the matter on 05.08.2022.

(MUKESH NASA)
AR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER